

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2369
ANSWERED ON:25.07.2014
MONEY LAUNDERING
Rajesh Shri M. B.

Will the Minister of FINANCE be pleased to state:

(a) the details of cases of money laundering detected by the Government and extent of its link with terrorism in the country during the last three years and the current year; and

(b) the measures taken or proposed to be taken by the Government against money laundering and financing terrorism?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN)

(a) : During last three years and current year, Enforcement directorate has registered 15 cases under Prevention of Money Laundering Act, 2002 (PMLA), based on predicate offences relating to financing terrorism.

(b) : Enforcement Directorate takes action under PMLA in suitable cases including the cases based on predicate offences relating to financing terrorism. Such action may result in attachment of property derived from, or involved in, money laundering leading to subsequent confiscation.